

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**



IA 339 of 2018 in  
C.P. No. 30/241-242/NCLT/AHM/2016

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.10.2018**

Name of the Company: Chimanlal Ramji Savla & Ors.  
V/s.  
Flagship Realty Pvt. Ltd. &Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ARAVINDH S.	Adv	Petitioner	
2.	KUNAL P VAISHNAV	ADV	Respondent	

**ORDER**


Advocate Mr. Aravindh S is present for the Petitioner. Advocate Mr. Kunal Vaishnav is present for the Respondent.

IA 339/2018 is filed to implead the legal heirs of respondent no.11 (deceased). Out of three legal heirs two are already on record as shown as R-12 and R-15. The another legal heir namely Mr. Shailendra Jitendra Gala is impleaded as Respondent no. 11.1 to which the respondents have agreed to.

Accordingly, the IA 339/2018 is allowed and disposed of.

The registry/petitioner is directed to carry necessary correction in the cause title.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**

Dated this the 3<sup>rd</sup> day of October, 2018